

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP No.77(ND)/2008  
RT CP No.202/Chd/Hry/2017**

Wg. Cdr. J.K. Sharma & Ors.

...Petitioners

Vs.

Sirhind Club Ltd. & Ors.

...Respondents

Present: Mr. J.S. Toor and Mr. A.S. Likhari, Advocates for the petitioners.  
Mr. Brijender Kaushik, Advocate for the respondent.

Mr. Brijender Kaushik, Advocate has filed Power of Attorney for respondent No.1. Learned counsel seeks time to file resolution of the respondent authorising him to appear for respondent No.1. Let the needful be done within a week. As per office report, respondent No.6 has been served but there is no representation from respondent No.6 who is proceeded against ex-parte. In this case, all the respondents have not been served and it seems that the responsibility of service of rest of the respondents should be on the President of the Club, respondent No.1. Learned counsel for the respondent No.1, however, seeks time to have instructions about their latest addresses and also whether they are still members of the Executive Body of the Club. List the matter on 30.10.2017.

Learned counsel for the petitioners submits that the petitioners have filed Contempt Petition, however, the same has not yet been listed.

Sd/-  
(Justice R.P. Nagrath)  
Member(Judicial)

October 06, 2017  
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